

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 6

IA 1528/2024 (NEW IA) in C.P. (IB)/280(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **04.04.2024**

NAME OF THE PARTIES: **ASREC (INDIA) LIMITED VS BARRACKS**
RETAIL INDIA PRIVATE LIMITED

Section 60(5) & 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 1528/2024 (NEW IA) in C.P. (IB)/280(MB)2023

- 1) Mr. Sanjeev Goel, Resolution Professional of the Corporate Debtor is present.
- 2) The present Interlocutory Application has been filed by the Applicant, Interim Resolution Professional of the Corporate Debtor for placing on record the List of Creditors under Section 60 (5) of the IBC, 2016 r/w Section 18(b) of the IBC, 2016 and Regulation 13(2)(d) of IBBI (Insolvency Resolution for Corporate Persons) Regulations 2016.

- 3) The above said Report filed by the Interim Resolution Professional is taken on record. No order is called for.
- 4) The Interlocutory Application bearing IA No. 1528 of 2024, is disposed of as allowed.
- 5) Registry is directed to list the main Company Petition on Board as and when new Applications, if any, filed by the Parties are listed on Board.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare